

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SUPERTHARRM ENGINEERS PRIVATE LIMITED

RELEVANT PARTICULARS	
1	Name of corporate debtor Supertharrm Engineers Private Limited
2	Date of incorporation of corporate debtor 10-11-2005
3	Authority under which corporate debtor is incorporated / registered Registrar of Companies-Pune
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U28131PN2005PTC021526
5	Address of the registered office and principal office (if any) of corporate debtor Gat No.172/2, Village Salumbre, Tal: Maval, Talegaon, Pune 410506 Maharashtra India
6	Insolvency commencement date in respect of corporate debtor 7 th June 2022
7	Estimated date of closure of insolvency resolution process 4 th December 2022
8	Name and registration number of the insolvency professional acting as interim resolution professional Sunil Gajanan Nanal (Reg No. IBBI/PA-002/IP-N00194/2017-18/10560 dated 11.07.2017)
9	Address and e-mail of the interim resolution professional, as registered with the Board Flat No. 8, Priyanjali, Lane No.6, Dahanukar Colony, Kothrud, Pune. Email : sunil.nanal@kanjcs.com
10	Address and e-mail to be used for correspondence with the interim resolution professional 3-4, Aishwarya Sankul, 17 G.A. Kulkarni Path, Opp. Joshi's Railway Museum, Kothrud, Pune - 411038. Email : sunil.nanal@kanjcs.com
11	Last date for submission of claims 21 st June 2022
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Name the class(es) : Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) 1. 2. 3.
14	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://ibbi.gov.in/home/downloads Physical Address: 3-4, Aishwarya Sankul, 17 G.A. Kulkarni Path, Opp. Joshi's Railway Museum, Kothrud, Pune - 411038 Email: sunil.nanal@kanjcs.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Supertharrm Engineers Private Limited on 7th June 2022.

The creditors of Supertharrm Engineers Private Limited are hereby called upon to submit their claims with proof on or before 21st June 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.

Name and Signature of Interim Resolution Professional
Sunil Gajanan Nanal
(Reg No. IBBI/PA-002/IP-N00194/2017-18/10560 dated 11.07.2017)

Date : 10th June 2022
Place : Pune

Sunil Nanal